

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 930
TO BE ANSWERED ON 29.04.2016

CHILDREN IN JUVENILE HOMES

930: SHRI CH. MALLA REDDY:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be please to state:

- (a) whether the Government has estimated the number of children who have been put in Juvenile Homes in each State;
- (b) if so, the details thereof, State/UT-wise;
- (c) the number of rehabilitation centres established to help drug addicted children in conflict with law under the Juvenile Justice (Care and Protection of Children) Act, 2000 in the country, State/UT-wise; and
- (d) the funds sanctioned, released and utilised by the States/UTs in this regard during each of the last three years and the current year, States/UT-wise?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI MANEKA SANJAY GANDHI)

(a) & (b): According to National Crime Records Bureau (NCRB), Ministry of Home Affairs, the number of juveniles apprehended for various offences including heinous offences under Indian Penal Code (IPC) and Special & Local Laws (SLL) during the year 2014 were 48,230 and out of which 8,700 were sent to Observation Homes and Special Homes. State/UT-wise details is **Annexed**.

(c): The Ministry of Women and Child Development is implementing a Centrally Sponsored Scheme namely, Integrated Child Protection Scheme (ICPS) under which financial assistance is provided to State Governments/UT Administrations for construction and maintenance of various types of Homes, including Observation and Special Homes for children in conflict with law. The scheme also provides additional financial support to the State/UTs for institutions having children with special needs including children affected by substance abuse. No such data regarding rehabilitation centres established to help drug addicted children in conflict with law under the Juvenile Justice (Care and Protection of Children) Act, 2000 in the country is maintained centrally, however a total of 356 homes for children in conflict with law are supported under ICPS.

(d): Does not arise.

Annexure referred to in reply to part (a) of Lok Sabha Unstarred Question No 930 for 29.04.2016 raised by Shri Ch. Malla Reddy regarding Children in Juvenile Homes.

The details of number of children were sent to Observation Homes and Special State/UT-wise

S. No.	STATES/UTs	2014
1	Andhra Pradesh	109
2	Arunachal Pradesh	15
3	Assam	17
4	Bihar	640
5	Chhattisgarh	978
6	Goa	51
7	Gujarat	154
8	Haryana	125
9	Himachal Pradesh	18
10	Jammu & Kashmir	2
11	Jharkhand	50
12	Karnataka	146
13	Kerala	188
14	Madhya Pradesh	347
15	Maharashtra	1549
16	Manipur	36
17	Meghalaya	87
18	Mizoram	20
19	Nagaland	10
20	Odisha	416
21	Punjab	164
22	Rajasthan	1411
23	Sikkim	1
24	Tamil Nadu	394
25	Telangana	122
26	Tripura	5
27	Uttar Pradesh	1049
28	Uttarakhand	4
29	West Bengal	163
	TOTAL STATE(S)	8271
UNION TERRITORIES		
30	A & N Islands	0
31	Chandigarh	35
32	D&N Haveli	6
33	Daman & Diu	0
34	Delhi UT	382
35	Lakshadweep	0
36	Puducherry	6
	TOTAL UT(S)	429
	TOTAL (ALL INDIA)	8700

